

## High Court of Jammu and Kashmir at Jammu

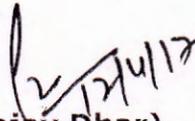
### ORDER

No:- 50

Dated:- 12-4-2017

In exercise of powers vested under section 69 of J&K Registration Act, 1920 AD, Rules made thereunder and on the strength of SRO 112 dated 20.04.2000, Munsiff, Ukhral is hereby invested with the power to receive and register the documents relating to the area falling under his territorial jurisdiction. This is in supersession of all previous notifications issued in this regard, so far as they pertain to the aforesaid area.

**By Order**

  
(Sanjay Dhar)

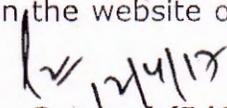
Registrar General (I/C)

No:- 1787-1804/R.S

Dated:- 12-4-2017

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for placing the same before the Hon'ble Chief Justice / Hon'ble Judge for kind information of His Lordship.
3. Registrar Vigilance, High Court Wing, Jammu.
4. Registrar Judicial High Court, Wing, Jammu.
5. Principal District & Sessions Judge, Ramban.  
..... for information.
6. Munsiff, Ukhral for information and necessary action.
7. Munsiff/Sub Registrar, Banihal for information.
8. Incharge NIC for uploading the same on the website of the High Court.

  
Registrar General (I/C)